

27.2.92

SP M&AVH

28/9

Mr. Rajendran Nair/Ramakumar th. proxy
Sugunapalan th. proxy/Ajith Narayanan

Heard. M.P. allowed. Counter affidavit
mentioned therein will be relevant for this case
also. Heard in part. List for further hearing on
28.2.92(AN).

27.2.92

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(counsel as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of
justice and considering that a vital question in
all these cases are involved we have admitted all the
applications and condone the delay if there has been
in any one of them. In certain cases we are told that
representations are not been filed. Considering that the
issues involved are identical we need not delay the
matters in this application by going through the
formality of requiring applicants to file a repre-
sentation especially when identical applications are
pending before us.

Accordingly the objection regarding non-
submission of representation is also overruled.

JUDGMENT ON 31.3.92.

AVH
▼

28.2.92

21.4.92

SP M&AVH

Orders pronounced in open court.

21.4.92

to circuit
file & case
NO 2018